

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2820 of 2001

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New Delhi, this the 24th day of April, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

Shri Vijay Kumar Sambhor
S/o Late Shri R.D. Sambhor,
R/o 65/4-C, Kali Bari Marg,
New Delhi.

....Applicant

(By Advocate : Shri C.B. Pillai)

Versus

1. Union of India through
Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhavan, New Delhi.
2. The Controller of Publications,
Department of Publications,
Civil Lines, Delhi-54.
3. The Secretary,
Union Public Service Commission,
Dholpur House,
New Delhi.
4. The Secretary,
Ministry of Personnel, Public Grievances &
Pension,
Department of Personnel & Training,
New Delhi.Respondents

(By Advocate : Shri K.C.D. Gangwani)

ORDER (ORAL)

Shri V.S. Aggarwal, Chairman:

Learned counsel for the applicant states that it has been informed that the post of Deputy Controller of Publications has been deemed abolished and, therefore, if the cause arises, specifically in case the post is revived or on any other account, the applicant may be permitted to file a fresh application.

2. Keeping in view these submissions and in the absence of any objection, we dispose of the present application that in case the post is revived or any

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(2)

other cause arises to the applicant, he may file a fresh application. Therefore, we are not expressing any opinion on the points raised by the applicant.

3. Subject to aforesaid, the OA is disposed of.

V.K. Majotra
(V.K. Majotra)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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